

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 3882
ANSWERED ON 18/12/2024

TRIPLING GLOBAL RENEWABLE ENERGY CAPACITY

3882. SHRI TATKARE SUNIL DATTATREY

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether it is a fact that the International Energy Agency (IEA) urged various countries including India to support for action by 2030 with regard to the goal of tripling global renewable power capacity and doubling the annual rate of energy efficiency improvement every year by 2030; and
- (b) if so, the action plan proposed or to be proposed by the Government to achieve the IEA target by 2030?

ANSWER

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER

(SHRI SHRIPAD YESSO NAIK)

(a) Under India's G20 Presidency for 2023, the G20 members, *inter-alia*, agreed to pursue and encourage efforts to triple renewable energy capacity globally through existing targets and policies in line with national circumstances by 2030. They also acknowledged the Voluntary Action Plan on Doubling the Rate of Energy Efficiency Improvement by 2030.

Subsequently, the International Energy Agency (IEA) prepared a paper on "G20 roadmap for tripling renewable energy capacity globally".

(b) Government of India has taken several steps and initiatives to achieve the target of 500 GW of non-fossil fuel based installed electricity capacity by 2030. The details are at **Annexure**.

Further, to promote energy efficiency, the government has undertaken various initiatives such as UJALA, Standards and Labeling (S&L), Energy Conservation and Sustainable Building Codes (ECSBC), Eco Niwas Samhita (ENS), revision in Corporate Average Fuel Efficiency (CAFE) norms for M1 category vehicles (GVW < 3500 kgs), Guidelines for Installation and Operation of Electric Vehicle Charging Infrastructure – 2024. Additionally, Indian Carbon Credit Trading Scheme has been notified to shift large industries from specific energy consumption to GHG emissions reduction regime wherein unit-wise targets to more than 800 energy intensive industries are being assigned.

**Annexure referred to in reply of part (b) of the Lok Sabha Unstarred Question No. 3882 to
be answered on 18.12.2024**

Government of India has taken several steps and initiatives to encourage industry, State Governments and other stakeholders to promote and accelerate renewable energy capacity in the country. These include, inter-alia, the following:

- Ministry of New & Renewable Energy (MNRE) has issued Bidding Trajectory for issuance of RE power procurement bids of 50 GW/annum by Renewable Energy Implementing Agencies(REIAs) [REIAs: Solar Energy Corporation of India Limited (SECI), NTPC Limited, NHPC Limited, SJVN Limited] from FY 2023-24 to FY 2027-28.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Inter State Transmission System (ISTS) charges have been waived for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025, for Green Hydrogen Projects till December 2030 and for offshore wind projects till December 2032.
- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Project Development Cell for attracting and facilitating investments has been set up.
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) projects have been issued.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, National Green Hydrogen Mission have been launched.
- Scheme for setting up of Ultra Mega Renewable Energy Parks is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- Cabinet has approved the Viability Gap Funding (VGF) scheme for offshore wind energy projects for installation and commissioning of 1 GW of offshore wind energy projects (500 MW each off the coast of Gujarat and Tamil Nadu).
- “National Repowering and Life Extension Policy for Wind Power Projects, 2023” has been issued.
- “Strategy for Establishments of Offshore Wind Energy Projects” has been issued indicating a bidding trajectory of 37 GW by 2030 and various business models for project development.

- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, has been notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.
- For Electrolyser Manufacturing, contracts have been awarded / are under process for a capacity of 3,000 MW per annum.
- For Green Hydrogen production, capacity has been awarded for 4,12,000 tons per annum.